

by the authorities has been acquitted by the Additional District Magistrate, Dehradun on 11th April, 1968;

(b) whether he has since been reinstated in service;

(c) if not, the reasons for the same;

(d) whether the Law Minister, Shri P. Govinda Menon, has expressed his opinion in a letter of April, 15, 1969 to the Minister of Petroleum and Chemicals and Mines and Metals to reinstate him; and

(e) if so, what steps are being taken in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) :

(a) Shri Verghese had been prosecuted for criminal assault on some employees of the Oil and Natural Gas Commission and was convicted by the Court in one case and in another criminal case against Shri Verghese, in which he was acquitted by the Additional District Magistrate (Judl.) Dehra Dun, the State Government has filed an appeal before the Allahabad High Court.

(b) No.

(c) Shri Verghese was found guilty of criminal assault against a public servant and convicted under Sections 332 and 426 of IPC. The Oil and Natural Gas Commission does not consider it desirable to reinstate him. Apart from this, the Commission considers that the grounds on which he was originally dismissed still stand, irrespective of the findings of the court which relate to a specific act of violence committed during the course of departmental proceedings.

(d) and (e) In his letter dated April 15, 1969 Shri Govinda Menon referred to his earlier letter of May 28, 1968 to Shri Raghu Ramaiah and has asked Dr. Triguna Sen to look into the matter of Shri Verghese's dismissal. Shri Raghu Ramaiah had replied to the earlier letter of Shri Govinda Menon explaining the facts and grounds for the dismissal of Shri Verghese as mentioned in answer to part (c).

HOUSING BOARDS

85. **SHRI THILLAI VILLALAN :** Will the Minister of HEALTH AND

FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether there are statutory Housing Boards in all the States;

(b) whether there is such a Board in Tamil Nadu; and

(c) what are the major schemes completed by the Housing Boards in the year 1968-69?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) and (b) Nine Housing Boards have been set up in eight States viz. Andhra Pradesh, Gujarat, Madhya Pradesh, Maharashtra (2 Boards) Mysore, Orissa, Tamil Nadu and Uttar Pradesh.

(c) The State Housing Boards execute the Projects formulated under the various social housing schemes. The Boards operate under the overall charge of the State Governments which are competent to sanction their annual programmes as well as review their performance. As such details of the schemes completed by the Housing Boards during 1968-69, are not available with this Ministry.

SHORTAGE OF KEROSENE AND DIESEL OIL

86. **SHRI B. K. MAHANTI :** Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether Government have decided to create additional refining capacity to meet shortage of 8 million tonnes of kerosene and diesel oil; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) and (b) This is under examination.

ANTIBIOTICS PLANT, RISHIKESH

87. **SHRI A. G. KULKARNI :**
SHRI KRISHAN KANT

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) Whether the Antibiotics Plant at Rishikesh is out-dated as regards the latest